

Jt. Reg. (A)

09-01-23

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. 03/S.O./2023

Date : 09.01.2023

It is notified to all concerned that all Writ Petitions under Article 226 of the Constitution of India, in which State is a party, shall be filed only after serving a notice/copy of the petition in the Office of the Advocate General and after receiving acknowledgment of the same on the main copy from his office.

BY ORDER

Chander Prakash Sharma
REGISTRAR GENERAL

9/1/2023

No. Gen/XV/05/2023/129

Date : 09-01-2023

Copy forwarded to the following for information and necessary action:-

1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. Private Secretary to all the Hon'ble Judges to place the same before His Lordship for kind perusal.
3. The Registrar (Admn.), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur.
4. All the Registrars /O.S.D., Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur
5. Registrar-cum-CPC, Rajasthan High Court Bench Jaipur with the request to upload the same on the official website of Rajasthan High Court.
6. Registrar (Judicial), Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur with the direction to circulate the same all amongst all the concerned of Judicial Side and ensure compliance the same and with the request to publish the same in the Cause list.
7. Advocate General, Rajasthan, Jaipur
8. All the Additional Advocates General, Jodhpur/ Jaipur
9. All the Government Advocates, Jodhpur/Jaipur
10. Chairman, Bar Council of Rajasthan, Jodhpur.
11. The President, Rajasthan High Court Advocates' Association, Jodhpur/Jaipur
12. The President, Rajasthan High Court Lawyers' Association, Jodhpur.
13. All Joint Registrars/ Dy. Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench, Jaipur
14. All Assistant Registrars/ A.O.J., Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
15. A.O.J. General Section, Rajasthan High Court, Jodhpur

Chander Prakash Sharma
REGISTRAR GENERAL

9/1/2023